

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

*(Application under section 14 read with sections 15 and 18(1) of the  
National Green Tribunal Act, 2010)*

**ORIGINAL APPLCIATION NO. 561 OF 2025**

**IN THE MATTER OF:**

Rohit Singh and Ors.

...Applicant(s)

Versus

State of Himachal Pradesh and Ors.

...Respondent(s)

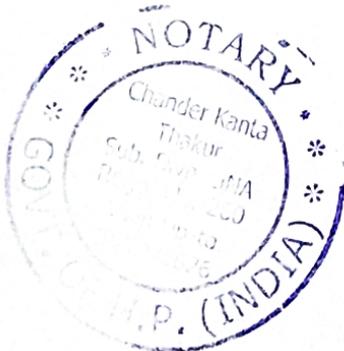
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Date: 02.02.2026

New Delhi

*Rohit Singh*



Rohit Singh  
96, Basant Vihar, Near Rakkar Colony  
District Una, Himachal Pradesh - 174303  
7018013195, katwallegal@gmail.com  
**Applicant**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**  
(Application under section 19 of the National Green Tribunal Act, 2010)

**IA No.            OF 2026**  
**IN**  
**ORIGINAL APPLCIATION NO. 561 OF 2025**

**IN THE MATTER OF:**

Rohit Singh and Ors.

...Applicant(s)

Versus

State of Himachal Pradesh and Ors.

...Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF THE APPLICANT:**

**MOST RESPECTFULLY SHOWETH**

I, Rohit Singh the Applicant No. 1 in the above-mentioned Original Application, do hereby solemnly affirm and state as under:

1. That I am the Applicant in the present Original Application and am fully conversant with the facts and circumstances of the case. I am competent to swear this Counter Affidavit.

That I am filing the present Counter Affidavit in opposition to the Impleadment Application filed by the Haroli Crushers Employers Association, which is wholly misconceived, malafide, legally untenable, and liable to be dismissed at the threshold.

**REPLY OF THE APPLICANT**



1. The Impleadment Applicant has no locus standi in the present proceedings. The Original Application challenges the **legality, scientific validity, and statutory compliance** of the **District Survey Report (DSR) 2024 of District Una**. No relief is sought against the Association or any of its members. They are **neither necessary nor proper parties** under Section 19 of the NGT Act. Their impleadment must therefore be rejected outright.
2. The OA concerns **regulatory failure** and **environmental violations** arising from the preparation and use of the DSR 2024. The proper parties to this OA are the Pollution Control Board, SEIAA, Directorate of Environment, Science and Technology (DEST), State of Himachal Pradesh, Mining Department, and the Deputy Commissioner, Una. These authorities alone are responsible for preparing, approving, and enforcing the DSR. Private commercial bodies such as the **Impleadment Applicant** have **no role** in defending or explaining these failures.
3. Under Section 19 of the NGT Act, the Tribunal is required to **determine** whether the DSR 2024 **complies** with the Environment Protection Act, EIA Notification, SSMG 2016, EMGSM 2020, and S.O. 3611(E). These are **statutory questions**, not questions of private rights. The Impleadment Applicant cannot assist the Tribunal in answering these questions and therefore has no legal basis to intervene.
4. The Association is neither the author of the DSR, nor the approving authority, nor the regulatory authority, nor the enforcement authority. Their presence is not required for effective adjudication. The State and its authorities are **already parties** and are fully capable of defending the DSR.



5. The Hon'ble Supreme Court in Raja Muzaffar Bhat has held that DSR preparation is a statutory exercise, and challenges to it lie against the State—not private miners. The present OA is squarely within that framework. The Impleadment Applicant's attempt to enter the proceedings is legally untenable.
6. The Impleadment Application is filed with **unclean hands**. The Association has suppressed material facts regarding the meetings held between the Applicant and its representatives. The Association's President and representative have audio recorded confirmations that no money was ever discussed. The Applicant has these recordings because both individuals spoke to him after the meeting and acknowledged that the meeting was held in public interest, with village representatives present, and that the image circulated on social media was politically motivated and misleading. **If so directed by this Hon'ble Tribunal**, the Applicant is prepared to place the said audio recordings on record for the satisfaction of the Hon'ble Tribunal.
7. The IA contains personal attacks, recycled FIRs from unrelated matters, political insinuations, and defamatory allegations. None of these have any bearing on the environmental violations raised in the OA. Such tactics are **impermissible** in environmental adjudication and cannot form the basis of impleadment.
8. The IA seeks to shift focus from environmental violations. The OA raises serious issues including **absence of replenishment studies, absence of carrying capacity studies, copy paste DSR, illegal hill cutting, mining in forest areas, mining on agricultural land without CLU, mining near charand land, illegal transportation routes, and non compliance with S.O. 3611(E)**. The Association's IA does not



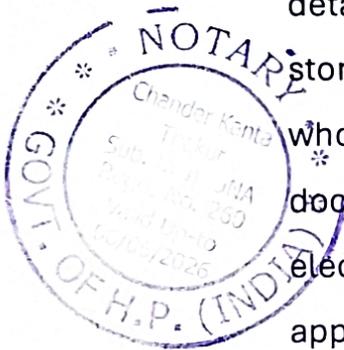
rebut a single environmental violation. Instead, it attempts to convert the proceeding into a personal dispute.

9. The Hon'ble Tribunal has repeatedly held that commercial inconvenience or economic loss is not a ground for impleadment in environmental matters. The Association's claim of being "affected" is based solely on **speculative economic anxiety** and not on any legal or statutory interest. If the Association and its members are lawful operators as they publicly claim, then they have nothing to be worried about in the present OA, which does not affect any lawful stone crusher operator or miner.

10. The Impleadment is a **diversionary tactic**. The Applicant filed a detailed complaint on 22.12.2025 after obtaining statutory filings of a stone crusher—Mahadev Stone Crusher, operated by Mr. Bahadur, who now represents the Impleadment Applicant. These statutory documents, including the mining plan, transit X Forms, and monthly electricity bills, revealed that while the crusher disclosed extraction of approximately 14,000 MT in 5–7 months, the electricity consumption data indicated illegal extraction exceeding 85,000 MT, along with allegations of mining on private land of residents.

True copy of the complaints of Mahadev Stone Crusher is attached here with as **Annexure: A/19**.

10. After this exposure, the Applicant filed further RTIs seeking similar data for previous years to uncover the full scale of illegal mining. The Mining Department then began blocking access to information. Only thereafter, on 12.01.2025, the Association suddenly sought impleadment. The **timing** clearly shows that the IA is intended to **derail the proceedings** and shield illegal operators from scrutiny.



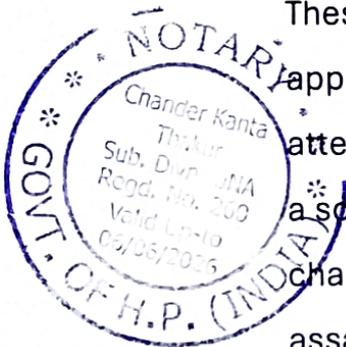
Even if recoveries or audits are to be undertaken based on illegal mining, that is the statutory responsibility of the regulator, and private parties are not required for such enforcement. The impleadment is therefore a **retaliatory measure intended to intimidate the Applicant** and obstruct the adjudication of environmental violations.

11. The Impleadment Applicant has also **deliberately concealed** the fact that when FIR No. 90/2025 was registered against the Applicant on the basis of a false and motivated complaint, a counter FIR No. 91/2025 was simultaneously registered at the behest of the Applicant against the associates of Mahadev Stone Crusher, namely Sumit Sharma and Amit Vashisht, who act at the behest of the said crusher.

These individuals **attacked** the Applicant and his companion and co-applicant Deepak Kumar on 05.08.2025 when the Applicant was attempting to record illegal mining being carried out under the guise of a solar power plant. The attack involved the Applicant's vehicle being chased and rammed from behind, and Deepak Kumar being brutally assaulted, as reflected in FIR No. 91/2025.

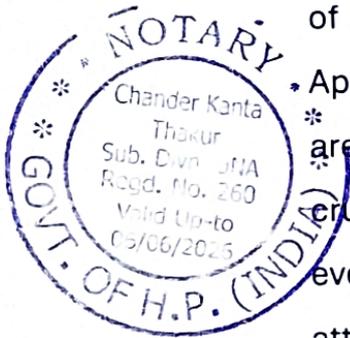
True copy of the FIR 91/25 and photographs of the attack on applicant are annexed herewith as **Annexure: A/20**.

12. The Impleadment Applicant has **suppressed** this material fact, despite the direct involvement of its own representative's associates in a violent attack on the Applicant. This **concealment, coupled with the pattern of intimidation and retaliation** by individuals connected to Mahadev Stone Crusher, vitiates the present Impleadment Application. The Haroli Crusher Association, through its members and associates, has consistently attempted to **threaten, malign, and**

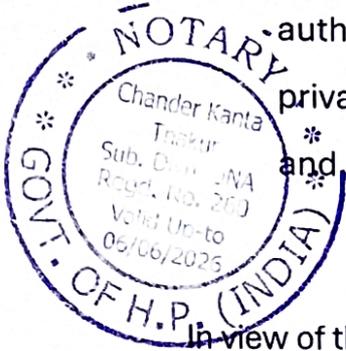


**obstruct the Applicant**, and the present IA is a continuation of that pattern.

13. It is further submitted that Mr. Bahadur, who represents the Impleadment Applicant, is the owner of Mahadev Stone Crusher situated in Village Nangal Khurd. The Hon'ble Tribunal through para 11 is already aware that the Applicant and his companion were attacked on 05.08.2025 by individuals associated with this crusher while documenting illegal mining. However, the pattern of intimidation has continued. Even while the Applicant was seeking interim relief before the Hon'ble Supreme Court, associates of Mahadev Stone Crusher residing in Nangal Khurd issued online threats, warning the Applicant of dire consequences if he returned to the area. Subsequently, the Applicant was invited by residents of Nangal Khurd and Lalhri—who are directly affected by illegal mining and unscientific stone crushing—to a private function regarding their problems. During this event, associates of Mahadev Stone Crusher again attempted to attack the Applicant but were stopped by local villagers and police personnel. This was a second attempt on life of the applicant. A written complaint signed by over 60 villagers was submitted to the SHO, Police Station Tahliwal. This sequence of events demonstrates a sustained and coordinated pattern of hostility and obstruction by Mr. Bahadur and his associates, who are now using the Impleadment Application and the Haroli Crusher Employers Association (notably, no other association from District Una has sought impleadment) as a legal instrument to further intimidate the Applicant and vitiate the proceedings.



14. The present OA concerns the **illegality** of the **DSR 2024**, including its **scientific invalidity, procedural defects, and noncompliance with statutory mandates**. The adjudication of these issues does not require the presence of private crusher associations. The State authorities alone are responsible for defending the DSR. Allowing private commercial bodies to intervene would derail the proceedings and defeat the purpose of environmental adjudication.



**PRAYER**

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

1. Dismiss the Impleadment Application filed by the Haroli Crushers Employers Association in its entirety.
2. Hold that the Impleadment Applicant has no locus standi in the present proceedings.
3. Pass any other order(s) deemed fit in the interest of justice and environmental protection.

*Rohit Singh*  
Deponent

**VERIFICATION**

I, Rohit Singh, the deponent above named, do hereby verify that the contents of paragraphs 1 to 13 are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at Una, Himachal Pradesh on this 02 day of February, 2026.

Verified that this *Rohit Singh*  
is presented for execution by *Rohit Singh*  
S/o. Sh. *K.P. Singh* residents  
of village *...* District *...*  
and who is *...*  
or who is per *...*  
at serial *...*  
time *...* (Place) *Una*  
*2/2/2026*

*Rohit Singh*  
Deponent

**ALISTED**  
**NOTARY**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 561 OF 2025

IN THE MATTER OF:

Rohit Singh

... Applicant

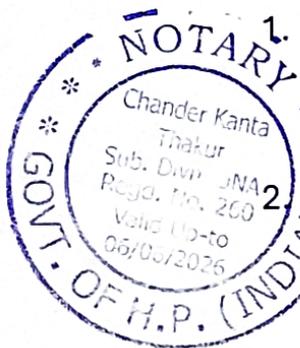
Versus

State of Himachal Pradesh and Ors.

...Respondent

**AFFIDAVIT**

I, Rohit Singh, aged 40 years, S/O Sh. K.P. Singh, 96 Basant Vihar, Near Rakkar Colony, Una, HP-174303 do hereby solemnly affirm and states as under:



1. That the deponent is applicant in the above-mentioned matter and as such he is well conversant with the facts and circumstances of the present case.

2. That the deponent has gone through the contents of the accompanying counter affidavit. The same has been drafted as per my instructions. The contents of the same are true and correct to the best of my knowledge and nothing material has been concealed there from.

3. That the annexure annexed to the accompanying counter affidavit are true copies of their respective original.

*Rohit Singh*  
DEPONENT

I, the deponent named do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge derived from the records and nothing relevant has been concealed there from.

*Rohit Singh*  
DEPONENT

Dated: 02.02.2026

certified that the .....  
is presented for execution by .....  
S/o. Sh. .... resides  
of village ..... District .....  
and .....  
or who is personally known to me said is entered  
at serial ..... on date .....  
time ..... (Place)

*[Signature]*  
NOTARY

To

**The Deputy Commissioner**

District Una, Himachal Pradesh – 174303

**Subject: Complaint Against Mahadev Stone Crusher of Nangal Khurd, Tehsil Haroli, District Una, Himachal Pradesh**

Respected Sir,

I, **Rohit Katwal**, resident of District Una, Himachal Pradesh, am actively engaged in raising issues of public interest concerning environmental protection and community welfare. Through this letter, I wish to bring to your notice the serious environmental violations, illegalities, and fraudulent practices being committed by **Mahadev Stone Crusher**, located in Village Nangal Khurd, Tehsil Haroli, District Una.

The said stone crusher is operating in complete disregard of environmental laws, regulatory norms, and safety requirements. The details of violations are as follows:

### **1. Fraudulent and Invalid Panchayat NOC**

Mahadev Stone Crusher obtained a Panchayat NOC in 2020 during the COVID-19 lockdown, when Gram Sabha meetings were prohibited. The NOC is fraudulent and void because:

- No Gram Sabha resolution has been passed in the last five years, making the NOC invalid.
- Any NOC issued without a valid Gram Sabha resolution is void ab initio, and therefore the stone crusher was established on the basis of fraudulent documentation.

### **2. Destruction of Village Common Land and Forest Area**

Prior to 2020, the forest area behind Village Nangal Khurd was common village land used by residents for daily needs. In the last five years, Mahadev Stone Crusher has destroyed a substantial portion of this common land.

Google Earth imagery from 2020 compared with present-day images clearly shows large-scale deforestation and land degradation. (Annexure 1)

### **3. Complaint to MoEF&CC and No Action Taken**

In May 2025, I submitted a complaint to MoEF&CC along with photographic evidence of the environmental destruction caused by the stone crusher.

*Rohit Katwal*

MoEF&CC acknowledged the complaint and issued **Letter No. L-1101139/2025-IA-II(NCM)** directing the Mining Department to submit a detailed factual report and share a copy with the complainant.

Despite this, no action has been taken to date, and the environmental damage has only worsened as can be seen from Annexure 2 and 3.

#### **4. Annual Flooding of Nangal Khurd Caused by the Stone Crusher**

Every monsoon, Village Nangal Khurd suffers severe flooding. The root cause is the deforestation and hill-cutting carried out by Mahadev Stone Crusher.

- The forest behind the village earlier acted as a natural sponge absorbing monsoon rainwater.
- The stone crusher has cleared large forest patches and created a broken kutcha road through the valley between Kungrath and Nangal Khurd, which now acts as an artificial monsoon drain.
- This concentrated water flow hits the village pond, school, shamshan ghat, industries, and downhill houses with destructive force.
- Vibrations from heavy machinery and tippers further weaken the village foundations.

Photographs of the damage are attached as Annexure 4.

#### **5. Violations of Environmental Laws and Regulatory Norms**

##### **5.1 Illegal Transport Route**

The transport route used by the stone crusher is under litigation in **Suman Lata vs. Kuldeep Singh & Anr., CIS No. 42/2023**. The Court has ordered status quo, and the land belongs to Suman Lata, who alleges fraudulent transfer.

Thus, the crusher does not have a legally valid transport route, making its operations illegal.

(Annexure 5)

##### **5.2 Failure to Maintain Roads**

Stone crusher owners are legally required to maintain approach and internal roads. However, neither the approach road nor the internal road is metalled or concretised. Dust from these roads settles on village homes, crops, and clothes, causing health hazards.

##### **5.3 No Dust Suppression Measures**

The crusher lacks proper dust suppression systems, violating HPPCB norms.

##### **5.4 Illegal Hill Cutting**

The hills are being cut in violation of Minor Mineral Rules and the Metalliferous Mines Regulations.

#### **5.5 No Boundary Wall or Protective Cover**

The crusher is not enclosed by a mandatory wall or metal sheets up to machine height.

#### **5.6 No Mandatory Afforestation**

The crusher has not carried out compulsory tree plantation as required under environmental clearance conditions.

#### **5.7 Illegal Expansion of Mining Area**

In the last five months, the crusher has expanded its mining area without permission. A revenue survey is required to determine whether it has encroached upon private land.

#### **5.8 Possible Under-Reporting of Production**

There is credible suspicion of revenue under-reporting. This must be verified through X-Forms, production logs, electricity bills, and monthly returns.

#### **5.9 No Safety Measures**

There are no display boards, warning signs, or safety canopies as required under law.

#### **5.10 Tree Cutting in the Name of EC**

Trees on the hills are being cut under the pretext of environmental clearance.

#### **5.11 No Water Treatment Facility**

The crusher operates without any water treatment plant.

#### **5.12 Excessive Hill Cutting Beyond Permissible Depth**

Photographs show hill cutting up to 100 feet, far beyond permissible limits, followed by dumping of waste material.

#### **5.13 Confusion Regarding Number of Crushers**

There is discrepancy regarding how many stone crushers are operating under the name “Mahadev Stone Crusher,” which requires immediate verification.

Point 5.2 – 5.13 shown through Annexure 6.

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## **GROUND S**

The present complaint is being filed on the following, amongst other, grounds:

### **A. Fraudulent Establishment of the Stone Crusher**

The Panchayat NOC obtained by Mahadev Stone Crusher in 2020 is void ab initio, as no Gram Sabha resolution was passed at the time of issuance or at any time thereafter.

The NOC was granted during the COVID-19 lockdown when Gram Sabha meetings were prohibited, rendering the process procedurally illegal and fraudulent.

### **B. Environmental Degradation and Destruction of Village Common Land**

The stone crusher has caused large-scale destruction of village common land and forest area, as evidenced by satellite imagery.

Such destruction violates the Forest Conservation Act, 1980, Environment Protection Act, 1986, and HP Minor Mineral Rules, which prohibit unregulated hill cutting and deforestation.

### **C. Non-Compliance with MoEF&CC Directions**

Despite MoEF&CC issuing a formal direction to the Mining Department to submit a factual report on the environmental violations, no action has been taken, demonstrating administrative negligence and violation of Section 5 of the Environment Protection Act.

### **D. Causing Annual Flooding and Endangering Life & Property**

The stone crusher has destroyed natural drainage patterns and forest buffers, directly causing annual monsoon flooding in Village Nangal Khurd.

This violates the public trust doctrine, Article 21 (Right to Life), and the obligation of authorities to prevent foreseeable environmental harm.

### **E. Illegal Transport Route and Violation of Court Orders**

The transport route used by the stone crusher is under judicial dispute in CIS No. 42/2023, where the Court has ordered status quo.

Using a disputed private land route violates the Court's order and renders the crusher's operations illegal and unsustainable under environmental clearance norms.

### **F. Violations of HPPCB Guidelines and Air Act, 1981**

The stone crusher is operating without:

- a valid metalled transport route,
- dust suppression systems,
- boundary walls or protective sheets,
- safety signage,
- water treatment facilities,

- mandatory green belt/afforestation.

These constitute violations of the Air (Prevention and Control of Pollution) Act, 1981, HPPCB Stone Crusher Guidelines, and Consent to Operate conditions.

### **G. Illegal Hill Cutting and Excessive Excavation**

The crusher has cut hills far beyond permissible limits (up to 100 ft), violating:

- HP Minor Mineral Concession Rules,
- Metalliferous Mines Regulations,
- Environmental Clearance conditions.

### **H. Unauthorized Expansion and Possible Encroachment**

The stone crusher has expanded its mining area without permission. A revenue survey is required to determine whether the crusher has encroached upon private land or forest land, which is a punishable offence.

### **I. Possible Revenue Evasion and Under-Reporting**

There is credible suspicion of under-reporting of production, requiring verification through X-Forms, electricity consumption, and monthly returns.

This constitutes loss of public revenue and violation of mining lease conditions.

### **J. Multiple Crushers Operating Under One Name**

There is confusion regarding how many crushers are operating under the name “Mahadev Stone Crusher,” indicating possible illegal sub-leasing or unlicensed operations, which is prohibited under mining law.

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## **PRAYER**

In light of the above facts and grounds, it is most respectfully prayed that the competent authorities may kindly take **immediate and urgent action** against *Mahadev Stone Crusher, Village Nangal Khurd, Tehsil Haroli, District Una*, including but not limited to the following directions:

### **A. Immediate Suspension / Temporary Closure**

1. **Order immediate temporary closure / suspension of all operations** of Mahadev Stone Crusher under the:
  - Environment (Protection) Act, 1986,
  - Air (Prevention and Control of Pollution) Act, 1981,

- HPPCB Stone Crusher Guidelines,
- HP Minor Mineral Concession Rules,
- Forest Conservation Act, 1980,
- Section 5 of the EP Act,

until completion of a full enquiry and compliance verification.

2. Direct that the stone crusher shall **not resume operations** until a **fresh, independent, multi-departmental inspection report** is submitted and all violations are rectified.

#### **B. Compliance With MoEF&CC Directions**

3. Direct the Mining Officer, Una, to **immediately submit the detailed factual report** sought by MoEF&CC vide Letter No. **L-1101139/2025-IA-II(NCM)** and provide a copy to the complainant.
4. Direct MoEF&CC to **monitor compliance** and initiate action under **Section 5 of the EP Act** for non-submission of the earlier mandated report.

#### **C. Multi-Departmental Inspection and Verification**

5. Order a **joint inspection** by:
  - Mining Department
  - HPPCB
  - Forest Department
  - Revenue Department
  - Pollution Control Laboratory
  - Local Administration
6. Direct the inspection team to submit a **Detailed Status Report (DSR)** covering:
  - Legality of Panchayat NOC
  - Validity of transport route
  - Extent of hill cutting and deforestation
  - Extent of encroachment on village common land or private land
  - Compliance with environmental clearance and consent conditions
  - Dust suppression, road maintenance, safety measures

- Water management and waste disposal
- Extent of environmental damage

#### **D. Verification of Mining Area and Encroachment**

7. Direct the Revenue Department to conduct a **demarcation and measurement survey** to determine:
  - Whether the stone crusher is operating within its approved mining lease area
  - Whether it has encroached upon private land, forest land, or village common land
8. If encroachment is found, initiate proceedings under:
  - HP Land Revenue Act
  - Forest Conservation Act
  - Indian Penal Code (fraud, trespass, mischief)

#### **E. Environmental Damage Assessment & Compensation**

9. Direct HPPCB and Forest Department to conduct an **Environmental Damage Assessment** and impose compensation under:
  - Polluter Pays Principle
  - Section 15 of the EP Act
  - NGT Act, 2010
  - Forest Conservation Act
10. Direct the stone crusher to undertake **mandatory restoration**, including:
  - Reforestation
  - Slope stabilization
  - Drainage correction
  - Soil restoration
  - Repair of village infrastructure damaged by monsoon floods

#### **F. Verification of Revenue, GST, and Income Tax Compliance**

11. Direct the **State Taxes & Excise Department** and **GST authorities** to verify:
  - Whether the stone crusher has under-reported production

- Whether GST on minor minerals has been correctly paid
- Whether invoices, e-way bills, and transport challans match actual production

12. Direct the **Income Tax Department** to examine:

- Whether income from mining operations has been under-reported
- Whether cash transactions or benami operations exist
- Whether electricity consumption matches declared production

13. Direct the Mining Department to verify:

- X-Forms
- Monthly returns
- Royalty payments
- Production logs
- Weighbridge records

14. If revenue evasion is found, initiate proceedings under:

- GST Act, 2017
- Income Tax Act, 1961
- HP Minor Mineral Rules
- Indian Penal Code (fraud, cheating, forgery)

### **G. Transport Route Legality**

15. Direct the authorities to verify the transport route in light of the **status quo order** passed in *Suman Lata vs. Kuldeep Singh & Anr.*, CIS No. 42/2023, and prohibit use of any route that is:

- Disputed
- Private land without consent
- Not approved in environmental clearance

### **H. Safety, Public Health, and Community Protection**

16. Direct HPPCB and District Administration to ensure:

- Dust suppression
- Road maintenance
- Safety signage

- Noise control
- Restricted movement of tippers through village roads

17. Direct the stone crusher to compensate villagers for:

- Crop damage
- Dust-related health issues
- Structural damage to houses
- Flood-related losses

18. Inspection of pre-consent to operate renewal audit and documents of the Mahadev Stone Crusher.

### I. Any Other Order

18. Pass any other order deemed fit in the interest of **environmental protection, public health, and rule of law.**

This environment degradation in absence of any credible action by the mining department and district administration has been going on for the last 5 years. It is the statutory duty of your good office to uphold the law.

**Yours sincerely,**

**Rohit Katwal**

96, Basant Vihar, Near Rakkar Colony  
District Una, Himachal Pradesh

## Complaint Given to DC, Una for Action



To  
The Deputy Commissioner  
District Una, Himachal Pradesh

**Subject: Complaint regarding suspected illegal mining and excess production by Mahadev Stone Crusher, Nangal Khurd, based on electricity consumption and CTO capacity**

Sir,

I am submitting this complaint to bring to your notice serious and credible indications that **Mahadev Stone Crusher, VPO Nangal Khurd, Tehsil Haroli**, is operating far beyond its approved capacity and is likely indulging in **illegal mining and illegal stone crushing**, causing large-scale environmental damage and public nuisance in the area.

### 1. Approved Production Capacity as per Consent to Operate (CTO)

As per the **Consent to Operate certificate** issued by the H.P. State Pollution Control Board, the unit's approved production capacity is:

- 44,000 Metric Tonnes Per Annum (TPA)
- Category: *Small Scale, Orange Category*
- Raw Material: Sand, Stone & Bajri – 44,000 MT/year

Even if the unit operates for 10 months (approx. 300 days), its daily permissible output is:

- $44,000 \text{ MT} \div 300 \text{ days} \approx 146 \text{ MT/day}$
- With a 15-ton tipper, this equals **9-10 trucks per day maximum**.

This is the **upper limit** of what the crusher can legally produce.

### 2. Ground Reality: Villagers Report 30-50 Trucks Per Day

Residents of the area have repeatedly stated that **30 to 50 trucks** are moving out of the crusher daily. Such movement is **3 to 5 times higher** than what the approved mining plan allows.

This excessive movement has already caused:

- Structural vibration damage to the nearby school
- Road deterioration
- Dust pollution
- Annual flooding due to slope destabilisation and over-extraction

*Polite Singh*

*Polite Singh*

ABC/Dev

12x

08/12/25

Subdt.

20450201  
08/12/25



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**Formal Request for Comprehensive Financial Audit and Investigation into Raw Material Discrepancies wrt Electricity Bills of Mahadev Stone Crusher, Village Nangal Khurd.**

1 message

Katwal Legal &lt;katwallegal@gmail.com&gt;

Mon, Dec 22, 2025 at 11:33 PM

To: dc-una-hp &lt;dc-una-hp@nic.in&gt;, miningofficeruna@gmail.com

**To,****The Deputy Commissioner,**  
District Una,  
Himachal Pradesh.**The Mining Officer,**  
Department of Industries (Mining Wing),  
District Una, Himachal Pradesh.**Subject: Formal Request for Comprehensive Financial Audit and Investigation into Raw Material Discrepancies wrt Electricity Bills of Mahadev Stone Crusher, Village Nangal Khurd.****Respected Sir/Madam,**

I, Rohit Singh, resident of 96 Basant Vihar, Near Rakkar Colony, District Una, H.P., am writing to formally bring to your attention a serious financial and procedural discrepancy regarding the operations of **Mahadev Stone Crusher**, located at Village Nangal Khurd, Tehsil Haroli, District Una.

Based on an analysis of the official 'X-Forms' issued to the aforementioned crusher for the period of April 2025 to September 2025 issued as certified copy by the mining department through RTI, the following data was observed:

- **Total Officially Recorded Quantity till September 2025:** 14,603 MT
- **Total Electricity Billed Amount by Crusher till September 2025:** ₹33,61,769

Based on the standard industry calculation of **5 Units per Ton at a rate of ₹7 per Unit** (Total ₹35/MT), the "Accepted Electricity Bill" for the recorded 14,603 MT from April - September should have been approximately **₹5,11,105**.

However, the actual billing shows an "Extra Bill" of over **₹28 Lakhs**. This discrepancy indicates that approximately **81,447 MT** of raw material has been processed and moved without being recorded on official transit passes (X-Forms). For your convenience I have prepared a simple excel sheet with calculations.

Sr. No.	Month	Total Carring Qty	Bill	Accepted Rate	Extra Bill	Theft MT
1	Apr-25	6121	₹ 8,22,279	2,14,235	6,08,044	17,373
2	May-25	2645	₹ 5,73,226	92,575	4,80,651	13,733
3	Jun-25	2239	₹ 3,35,954	78,365	2,57,589	7,360
4	Jul-25	2515	₹ 8,56,833	88,025	7,68,808	21,966
5	Aug-25	333	₹ 3,58,560	11,655	3,46,905	9,912
6	Sep-25	750	₹ 4,14,917	26,250	3,88,667	11,105
Total		14603		5,11,105	28,50,664	81,448

As you can see from the above excel sheet calculation there is massive theft of raw material being done by Mahadev Stone Crusher.

**I further wish to state that:**

1. This systematic discrepancy and potential "theft" of state resources is observed only for the period of FY 2025-2026 and it is prudent to assume that theft has been going on in the past months also.
2. This represents a massive loss to the State Exchequer in terms of royalty and a significant evasion of statutory taxes.

**Therefore, I earnestly request your offices to:**

- **Initiate a Financial Audit:** Conduct a thorough audit of the books of accounts, sale receipts, and electricity consumption records of Mahadev Stone Crusher for the years 2021 to 2025.
- **Tax Evasion Investigation:** If discrepancies are confirmed, refer the matter to the relevant authorities to initiate recovery proceedings under the **Income Tax Act** and the **GST Act**.
- **Strict Penal Action:** Take necessary action under the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation, and Storage) Rules for illegal extraction and transportation of minerals.

I have attached the tabulated data of the current year's discrepancy for your immediate reference. I trust that your office will take swift action to protect the natural and financial resources of our district.

**Yours Sincerely,**

**Rohit Singh**  
 96 Basant Vihar,  
 Near Rakkar Colony,  
 District Una,  
 Himachal Pradesh.  
**Mobile: 70180-13195**

*Rohit Singh*

सेवा में,

09.01.2026

खनन अधिकारी,

खनन एवं भू-विज्ञान विभाग,

जिला ऊना, हिमाचल प्रदेश

**विषय: महादेव स्टोन क्रशर द्वारा अवैध खनन कर लगभग 27 कनाल निजी भूमि को नष्ट करने के संबंध में शिकायत**

महोदय,

हम निम्नलिखित हस्ताक्षरकर्ता ग्राम नंगल खुर्द, तहसील हरोली, जिला ऊना, हिमाचल प्रदेश के निवासी हैं:

1. श्री मंगल सिंह, पुत्र श्री भग सिंह
2. श्री दौलत राम, पुत्र श्री भज्जू राम
3. श्री प्रकाश चंद, पुत्र श्री प्रीतम चंद
4. श्री दिलबाग सिंह, पुत्र श्री भग सिंह

हमारी भूमि महादेव स्टोन क्रशर के साथ लगती है। हमारी भूमि के GPS निर्देशांक 31.356684, 76.243615 हैं। संदर्भ हेतु हम अपनी भूमि की गूगल अर्थ छवि, जो महादेव स्टोन क्रशर से सटी हुई है, संलग्नक-1 के रूप में प्रस्तुत कर रहे हैं।

**मामले के संक्षिप्त तथ्य:**

*Delhit Singh*

1. संलग्न छवियों से स्पष्ट है कि महादेव स्टोन क्रशर ने मेरी भूमि पर अवैध खनन किया है और इस प्रक्रिया में पूरी भूमि को इस हद तक नष्ट कर दिया है कि अब उसकी पुनर्स्थापना संभव नहीं है।
2. भूमि में 100 फीट से अधिक गहराई तक खनन किया गया है।
3. अपनी अवैध गतिविधियों को छिपाने के लिए महादेव स्टोन क्रशर से जुड़े कई लोगों ने मुझे आर्थिक मुआवजा देने का प्रयास किया, जिसे हम स्वीकार नहीं करना चाहते। यह हमारी पुश्तैनी भूमि थी, जिससे हमारा भावनात्मक लगाव था, और किसी भी धनराशि से इस क्षति की भरपाई नहीं हो सकती।
4. हमारी भूमि पर हरे पेड़ थे जो अब गायब हैं। इन पेड़ों की अवैध कटाई, चोरी या बिक्री के लिए महादेव स्टोन क्रशर ही जिम्मेदार है।

महोदय, यह पहली बार नहीं है जब महादेव स्टोन क्रशर ने अवैध गतिविधियों में लिप्त होकर गांव को नुकसान पहुंचाया है। पूर्व में भी भारी मशीनरी के कंपन और शोर से घरों को नुकसान, धूल प्रदूषण से बच्चों और बुजुर्गों के स्वास्थ्य पर दुष्प्रभाव, अवैध परिवहन मार्ग से बाढ़ जैसी स्थिति उत्पन्न होने से बुनियादी ढांचे को नुकसान, तथा रिपोर्ट की गई मात्रा से 5 गुना अधिक खनिज चोरी जैसी शिकायतों की गई हैं, फिर भी खनन विभाग ने महादेव स्टोन क्रशर के विरुद्ध कोई ठोस कार्रवाई नहीं की।

खनन विभाग की यही निष्क्रियता गांव नंगल खुर्द को भुगतनी पड़ रही है, और इसलिए विभाग तथा महादेव स्टोन क्रशर दोनों हमारी भूमि को हुए नुकसान के लिए उत्तरदायी हैं।

#### **आधार (GROUNDS):**

1. निजी संपत्ति अधिकारों का उल्लंघन

महादेव स्टोन क्रशर ने मेरी निजी भूमि में बिना अनुमति प्रवेश कर खनन किया, जिससे भारत के संविधान के अनुच्छेद 300A के तहत मेरे संपत्ति के अधिकार का उल्लंघन हुआ है।

## 2. खनिज एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 का उल्लंघन

निजी भूमि में बिना वैध पट्टा, अनुमति या सहमति के खनन करना अवैध खनन है, जो निम्न प्रावधानों का उल्लंघन है:

- धारा 4(1) – बिना वैध अधिकार के खनन पर प्रतिबंध
- धारा 21 – अवैध खनन के लिए दंड

## 3. हिमाचल प्रदेश लघु खनिज रियायत एवं अवैध खनन रोकथाम नियमों का उल्लंघन

100+ फीट गहराई तक खुदाई, सीमा उल्लंघन और बिना रिपोर्ट किए खनन करना निम्न नियमों का सीधा उल्लंघन है:

- सुरक्षित खनन गहराई
- सीमा प्रतिबंध
- खनन मात्रा की अनिवार्य रिपोर्टिंग
- पड़ोसी भूमि मालिकों की सुरक्षा

## 4. पर्यावरणीय क्षति एवं पेड़ों की अवैध कटाई

मेरी भूमि से हरे पेड़ों को हटाना निम्न कानूनों के तहत अपराध है:

- भारतीय वन अधिनियम, 1927
- HP Forest Produce Transit Rules
- HP Forest (Sale of Timber) Rules

यह पर्यावरणीय क्षरण और जैव विविधता हानि भी है।

### 5. सार्वजनिक उपद्रव एवं स्वास्थ्य जोखिम

अवैध खनन से उत्पन्न धूल, शोर और कंपन ने गांव के घरों को नुकसान पहुंचाया और स्वास्थ्य समस्याएं पैदा कीं, जो IPC की धारा 268 के तहत सार्वजनिक उपद्रव हैं।

### 6. विभाग द्वारा बार-बार शिकायतों के बावजूद कार्रवाई न करना

गांववासियों की लगातार शिकायतों के बावजूद कोई प्रभावी कार्रवाई न करना निम्न कर्तव्यों का उल्लंघन है:

- अवैध खनन रोकने का विभागीय दायित्व
- नागरिकों को पर्यावरणीय एवं संपत्ति क्षति से बचाने का दायित्व
- प्राकृतिक न्याय, सार्वजनिक ट्रस्ट सिद्धांत और सावधानी सिद्धांत

### 7. मुआवजा एवं पुनर्स्थापना की जिम्मेदारी

Polluter Pays Principle के अनुसार महादेव स्टोन क्रशर बाध्य है:

- क्षतिग्रस्त भूमि को पुनर्स्थापित करने के लिए
- पर्यावरणीय क्षति का मुआवजा देने के लिए
- निजी संपत्ति के विनाश का मुआवजा देने के लिए

विभाग भी समान रूप से उत्तरदायी है क्योंकि पूर्व जानकारी के बावजूद अवैध गतिविधि नहीं रोकी गई।

### प्रार्थना / अपेक्षित राहत

खनन अधिकारी, जो MMDR Act, 1957 तथा HP Minor Mineral Rules के तहत सक्षम प्राधिकारी हैं, से विनम्र निवेदन है कि निम्न अनिवार्य कार्रवाई की जाए:

### 1. अवैध खनन की पुलिस को अनिवार्य रिपोर्टिंग (FIR पंजीकरण)

अवैध खनन संज्ञेय एवं गैर-जमानती अपराध है, इसलिए खनन अधिकारी बाध्य हैं:

- धारा 22 MMDR Act के तहत निकटतम पुलिस स्टेशन में अपराध की रिपोर्ट करें
- महादेव स्टोन क्रशर एवं जिम्मेदार व्यक्तियों पर FIR दर्ज करवाएं, निम्न अपराधों के तहत:
  - धारा 4(1) एवं 21 MMDR Act
  - धारा 379 IPC (खनिज चोरी)
  - धारा 447 IPC (अवैध प्रवेश)
  - धारा 427 IPC (संपत्ति क्षति)
  - अन्य लागू प्रावधान

### 2. मशीनरी, वाहन एवं अवैध खनिजों की जब्ती

तत्काल जब्ती की जाए:

- खुदाई मशीनें, लोडर, क्रशर आदि
- अवैध परिवहन में उपयोग वाहन
- सभी अवैध रूप से निकाले गए खनिज

### 3. संयुक्त सीमांकन एवं क्षति मूल्यांकन

खनन, राजस्व एवं वन विभाग द्वारा संयुक्त सर्वेक्षण कर:

- अवैध खनन क्षेत्र का सीमांकन

- खुदाई की गहराई का मापन
- कुल खनिज चोरी का आकलन
- पर्यावरणीय एवं संपत्ति क्षति का मूल्यांकन
- रिपोर्ट की प्रमाणित प्रति शिकायतकर्ता को प्रदान की जाए

#### 4. क्षतिग्रस्त भूमि की पुनर्स्थापना

महादेव स्टोन क्रशर को निर्देशित किया जाए:

- भूमि को भरकर पुनर्स्थापित करें
- ढलानों को स्थिर करें
- अवैध रूप से काटे गए पेड़ों के बदले प्रतिपूरक पौधारोपण करें

#### 5. निजी संपत्ति क्षति का मुआवजा

निम्न के लिए मुआवजा निर्धारित कर भुगतान किया जाए:

- 4 कनाल पुश्तैनी भूमि का स्थायी विनाश
- पेड़ों की अवैध कटाई एवं चोरी
- कृषि क्षमता का नुकसान
- भूमि से जुड़ा भावनात्मक एवं पारिवारिक मूल्य

#### 6. सभी लागू कानूनों के तहत दंडात्मक कार्रवाई

निम्न कानूनों के तहत कार्रवाई शुरू की जाए:

- MMDR Act, 1957
- HP Minor Mineral Rules
- Indian Forest Act, 1927

- HP Forest Produce Transit Rules
- Environmental Protection Act, 1986

### 7. क्रशर का लाइसेंस निलंबन/रद्दीकरण

बार-बार उल्लंघन को देखते हुए:

- संचालन निलंबित किया जाए
- पट्टा/अनुमति रद्द की जाए
- क्रशर को ब्लैकलिस्ट किया जाए

### 8. शिकायतकर्ता की सुरक्षा

महादेव स्टोन क्रशर से जुड़े किसी भी व्यक्ति को शिकायतकर्ता से संपर्क, धमकी या दबाव डालने से रोका जाए। ऐसा कोई भी प्रयास अलग संज्ञेय अपराध माना जाए।

### 9. विभागीय लापरवाही पर कार्रवाई

यदि जांच में विभागीय लापरवाही या पूर्व जानकारी के बावजूद कार्रवाई न करने का तथ्य सामने आता है, तो संबंधित अधिकारियों पर अनुशासनात्मक कार्रवाई की जाए।

### 10. न्याय एवं पर्यावरण संरक्षण हेतु अन्य आवश्यक आदेश

न्याय, पर्यावरण संरक्षण एवं निजी संपत्ति की सुरक्षा हेतु आवश्यक अन्य आदेश पारित किए जाएं।

जिन लोगों की भूमि नष्ट हुई है, वे मानसिक रूप से अत्यंत पीड़ित हैं, और यदि महादेव स्टोन क्रशर की गतिविधियों के कारण कोई व्यक्ति आत्महत्या जैसा

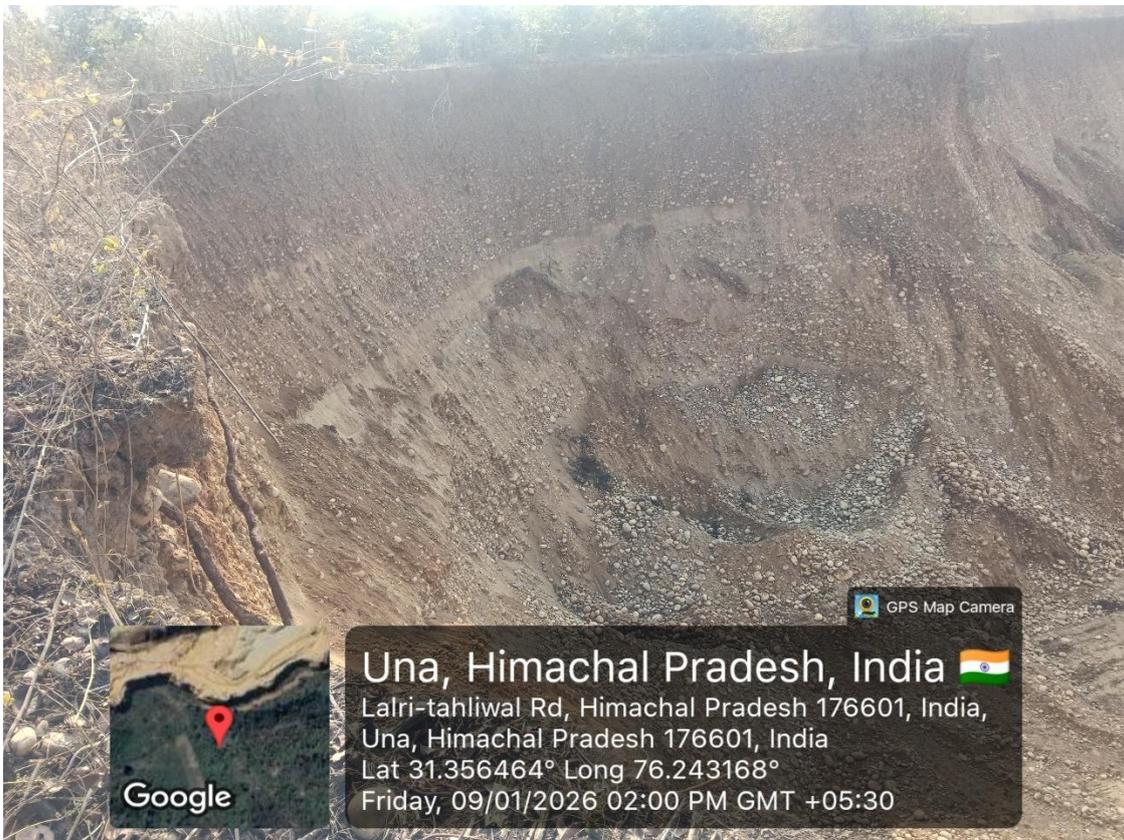
कदम उठाता है, तो इसकी पूर्ण जिम्मेदारी खनन विभाग की होगी, जिसने समय रहते कार्रवाई नहीं की।

भवदीय,

- 1 Davelkum - 9805850101
  - 2 प्रमोद चन्द - 6230910332
  - 3 मंगल सिंह - 9816132636
  - 4 Dilbag Singh - 8628881226
  - 5 Rajesh Kumar - 8350809309
- (All Resident of VPO Mangal Khurd).
- C - Complainant - Polat Singh  
 Polat Khattar  
 (7018013195)

संलग्नक: A/1





*Rohit Singh*

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(बी. एन. एस. एस. धारा 173 के अन्तर्गत)

1. District (ज़िला): UNA P.S.(थाना): TAHLIWAL Year(वर्ष): 2025  
FIR No(प्र.सू.रि.सं.): 0091 Date & Time of FIR (एफआईआर की तिथि / समय): 05/08/2025 09:01 PM

S.No.(क्र.)	Acts(अधिनियम)	Sections(धारा(एँ))
1	THE BHARATIYA NYAYA SANHITA (BNS), 2023	126(2)
2	THE BHARATIYA NYAYA SANHITA (BNS), 2023	324(4)
3	ARMS ACT, 1959	25

## 3. (a) Occurrence of offence (अपराध की घटना):

1. Day(दिन): Date From(दिनांक से): Date To(दिनांक तक):  
Time Period (समय अवधि): Time From (समय से): Time To (समय तक):

(b) Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई): Date(दिनांक): 05/08/2025 Time(समय): 08:49 PM

(c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 032 Time(समय): 05/08/2025 08:49 PM

## 4. Type of Information (सूचना का प्रकार): Written

## 5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S (थाना से दूरी और दिशा): NORTH, 7 Km(s) Beat No(बीट सं.)

(b) Address(पता): Nangal Khurd, Haroli

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर हैं तो)

Name of P.S(थाना का नाम):

District(State)(ज़िला(राज्य)):

## 6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name(नाम): Rohit Katwal

(b) Father's/Mother's/Husband's Name (पिता / माता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष):

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN )(पहचान विवरण(राशन कार्ड, मतदाता पहचान पत्र, पारपत्र, आधार कार्ड सं., व्हायविग लायसेंस, पैन)):

S.No.	Id Type(पहचान पत्र का प्रकार)	Id Number(पहचान संख्या)
-------	-------------------------------	-------------------------

## (h) Occupation (व्यवसाय):

## (i) Address(पता):

S.No. (क्र. सं.)	Address Type (पता का प्रकार)	Address (पता)
------------------	------------------------------	---------------

H.P.POLICE/हिमाचल प्रदेश पुलिस

I.I.F.-I /एकीकृत जाँच फार्म-I

1	<b>Present Address</b>	COLONY-96 Basant Vihar Rakkar Colony, VILLAGE-Rakkar Colony , TEHSIL-Una, PS-UNA SADAR, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA
2	<b>Permanent Address</b>	COLONY-96 Basant Vihar Rakkar Colony, VILLAGE-Rakkar Colony , TEHSIL-Una, PS:UNA SADAR, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA

(j) Phone number (दूरभाष न.):

Mobile (मोबाइल न.): 91-8360091107

## 7. Details of known/suspected/unknown accused with full particulars (ज्जात/ संदिग्ध /अज्जात अभियुक्त का पुरे विवरण सहित वर्णन):

Accused More Than (अज्जात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Parmanent Address (स्थायी पता)
1	Sumit Sharma		VILLAGE-Nangal Khurd,TEHSIL-Haroli, PS-TAHLIWAL,DISTRICT-UNA,STATE-HIMACHAL PRADESH,INDIA	VILLAGE-Nangal Khurd,TEHSIL-Haroli, PS-TAHLIWAL,DISTRICT-UNA,STATE-HIMACHAL PRADESH,INDIA

## 8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

## 9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित सम्पत्ति का विवरण (यदि आवश्यक हो, तो अलग पृष्ठ नत्थी करें)):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Nature Property (प्रकृति संपत्ति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	-----------------------------------	---------------------	---------------------------------

## 10.Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य (रु में) ):

## 11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी-प्रकरण नं०, यदि कोई हो ):

S.No. (क्र.सं.)UIDB Number (यू.आई.डी.बी.संख्या)

## 12.First Information contents (Attach separate sheet, if necessary) (प्रथम सूचना तथ्य (यदि आवश्यक हो, तो अलग पृष्ठ नत्थी करें)):

नकल तैहरीर जैल है :-“ To The SSP Una , Una HP 174303 Sub: Complaint to Register FIR against Black Thar And assault to kill me Rohit Katwal Sir, My name is Rohit Katwal, R/O 96 Basant Vihar, near Rakkar Colony, Una HP 174303. I was in Nangal Khurd, checking the land that is being cut for setting up Solar Power Plant. A person in black thar came who objected of me being in area and started fighting with us . He had a gun /pistol. I tried to get away but the person snatched my car keys. I somehow managed to get my car keys and heard a fire also. I ran from there in my car. The person chased me an internal road of Nangal Khurd and hit my car HP 20D 9311 from behind in order to derail my car and kill me. The person chased me and even during scuffle called other people to catch me. I was tried to stop on my way by cars. I some how reached the SSP office with damaged vehicle. I request you to file an FIR against person in thar and I have repeatedly asked for police protection. The law and order situation in Haroli has deteriorated to such extent that people are being attacked in broad day light. I am sharing photo of person who attacked me and video footage. The person is sumit Sharma said to be close to Mukesh Agnihotri Thank You Yours Truly sd/- English Rohit Katwal 96 Basant Vihar Rakkar Colony Una HP 174303 “ कार्यवाही पुलिस:- इमरोज मन मु0आ0 मय आ0 मुनीष कुमार न0 461 के वराये तसदीक हालात शिकायत हैल्पलाईन न0 112 नंगल खुर्द का खाना था । नंगल खुर्द मे पहुंचकर शिकायतकर्ता के मो0न0 83600-91107 पर सम्पर्क किया तो शिकायतकर्ता रोहित कटवाल ने वतलाया कि इसने अपनी शिकायत लिखित तौर पर पुलिस अधीक्षक कार्यालय ऊना मे दे दी है । यह थाना पर नहीं आ सकता है । जो मन मु0आ0 मय हमराही के पुलिस अधीक्षक कार्यालय ऊना का खाना हुआ । SP कार्यालय के वाहर गृहरक्षक गुरवख्श सिंह न0 12/5-70 मुलाकी हुआ जिसने शिकायत पत्र न0 92/PC Dt 05-08-25 पेश मन मु0आ0 करी । मजबूत शिकायत पत्र से मामला जुर्म जेर धारा 126(2),324(4), BNS & 25-54-59 Arms Act की जद मे आना पाया जाकर असल शिकायत पत्र वदस्त आ0 मुनीष कुमार न0 461 के वराये पंजीकृत मुकदमा थाना भेजा जा रहा है । मुकदमा पंजीकृत करके नम्बर मुकदमा से सूचित करे । मन मु0आ0 तफतीश में ऊना मे मशरूफ होता हूं । Sd/- English HC सोडी राम न0 68 I/O PS T/Wal Distt. Una (HP) 05-08-2025 at 07.30 PM”

**13. Action taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2.में उल्लेख धारा के तहत है |):

**(1)Registered the case and took up the investigation** (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

**(2)Directed (Name of I.O.):**(जांच अधिकारी का नाम ): Sodhi Ram**Rank (पद):** HC (Head Constable)**No(सं.):** 68**to take up the Investigation** (को जांच आपने पास में लेने के लिए निर्देश दिया गया ) or(या)**(3)Refused investigation due to**(जांच के लिए):

or (के कारण इंकार किया या)

**(4)Transferred to P.S.**(थाना):**District**(ज़िला):**on point of jurisdiction** (को क्षेत्राधिकार के कारण हस्तांतरित)**F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost.** (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)**R.O.A.C.**(आर.ओ.ए.सी.)**14. Signature/Thumb impression of the complainant / informant.**

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature/हस्ताक्षर

**Signature of Officer in charge, Police Station**  
(थाना प्रभारी के हस्ताक्षर)**Name**(नाम): Hardeep Singh**Rank** (पद): HC (Head Constable)**No(सं.):** 108**15. Date and time of dispatch to the court**

(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:(If known/seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth	Build (बनावट)	Height(cms.) (कद(से.मी))	Complexion (रंग )	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Place Of(का स्थान)					Others (अन्य)
Burn Mark (जले हुए का निशान)	Leucoderma (धवल रोग )	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है )



## Request for Registration of FIR against Amit Vashisht and Kailash Chander Rana for Death Threats Issued via Social Media

1 message

Katwal Legal <katwallegal@gmail.com>

Tue, Sep 30, 2025 at 4:34 PM

To: sp-una-hp <sp-una-hp@nic.in>, Director General of Police <dgp-hp@nic.in>

Cc: PRABODH SAXENA <cs-hp@nic.in>, binat sharma <Binatsharma@gmail.com>

To

The SP,  
Police Station Una  
District Una, Himachal Pradesh.

### Subject: Request for Registration of FIR against Amit Vashisht and Kailash Chander Rana for Death Threats Issued via Social Media

Respected Sir,

My name is Rohit Katwal, a resident of 96, Basant Vihar, near Rakkar Colony, District Una, Himachal Pradesh. As a social activist, I have continuously raised various public interest issues in Tehsil Haroli, particularly regarding illegal mining, unscientific hill mining, stone crusher operations, and the medicine scam. Due to my activism, I have received frequent death threats over recent months, which I have reported to the SP Office, Una. However, despite the grave threat to my safety from a criminal nexus operating in Una, I have not been provided protection to date.

On 5 August 2025, a deadly attack was perpetrated against me and my friends, Deepak Thakur and Harsh Vardhan, at village Nangal Khurd, Tehsil Haroli, District Una. This attack was carried out by stone crusher operators, namely Sumit Sharma alias Ghanty, his brother Amit Vashisht, accomplice Kailash Chander Rana, and Rajan Kumar. Shots were fired at us, my vehicle was chased, rammed, and obstructed in an attempt to capture me en route to the SP Office. Deepak Thakur was mercilessly beaten by this illegal mining group comprising over 20 persons, and subsequently by Policemen Harish Sen and Iqbal, with iron rods causing multiple grievous injuries. We were denied medical treatment by police for over 30 hours. Despite submitting video evidence showing us being attacked and Deepak Thakur being beaten by Sumit Sharma, Amit Vashisht, and their accomplices, FIR No. 90/25 was frivolously registered against us.

On 4 September 2025, the Sessions Court at Una granted regular bail to Deepak Thakur. Upon posting the news of bail on our Facebook media handle 'wearehimachal', death threats and threats of dire consequences were issued publicly by Amit Vashisht and Kailash Chander Rana. The comments included:

- "Don't delete the comments and you will suffer dire consequences."
- "We have beaten him to a great extent."  
(Link to the relevant post: <https://www.facebook.com/share/v/1D396sNpG5/>; screenshot attached.)

Additionally, Kailash Chander Rana commented: "Let him come out once, we will do the needful against him too," which clearly implies that since Deepak Thakur has been beaten, similar violence is planned against me, Rohit Katwal, upon securing bail. These threats are issued by members of the illegal mining mafia who were already seen physically assaulting Deepak Thakur with intent to kill in previous documented incidents.

Repeated requests for protection and FIR registration against these individuals have been submitted to the SP office before, yet the situation in Una has deteriorated into complete mafia raj, evident by the ongoing violence and blatant disregard for the rule of law.

It is extremely disturbing that these individuals continue to openly threaten victims on public social media posts even after bail has been granted by the Hon'ble District Court (Deepak Thakur), Hon'ble High Court (Harsh Vardhan), and interim relief by the Hon'ble Supreme Court (Rohit Katwal), as per copies of the orders attached.

In view of the above, and in light of the recent physical attacks on Deepak Thakur and myself, as well as the ongoing inaction of the SP Office, Una, I again request urgent police protection for **myself and my associates** (Rohit Katwal, Deepak Thakur and Harsh Vardhan) and kindly urge registration of FIR against Amit Vashisht and Kailash Chander Rana under applicable sections for issuing death threats and criminal intimidation on social media.

Thank you.

Yours truly,



Rohit Katwal  
96, Basant Vihar, Near Rakkar Colony  
District Una, HP – 174303  
Mob: 7018013195

Copy to:

1. SP, Una
2. DGP, Himachal Pradesh
3. Chief Secretary, Himachal Pradesh
4. Union Ministry of Home Affairs
5. Prime Minister's Office

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Attachments: Relevant social media screenshots, video evidence, and copies of court orders granting bail/interim relief.







 **Request for protection and action against Kailash Chander Rana and Amit Vashisht.pdf**  
610K





Applicant Deepak Kumar <sup>797</sup> assaulted by associates <sup>43</sup>  
of Mahadev Stone Crusher, Nangal Khurd





Polhit Singh

To,

The SHO.

Police Station

Tahliwal,

Subject - Request to file FIR against Sumit Sharma,  
Anur Vashisht and Harish Chandra Rana.

Sir,

My name is Rohit Khetwal, and I am resident of 96 Basant Vihar, near Pappan Colony, District - Una, HP - 174303.

We were invited to Mangal Khurd village to discuss about illegal mining issue and during the ~~meeting~~ gathering -

Sumit Sharma, Harish Chandra Rana, Shubham Joshi and Anur Vashisht tried to ~~us~~ attack us, created ruckus in the meeting. We have already filed FIR against these three. This is 3rd time they have tried to create problem. Kindly register FIR against three.

Rohit Singh

Rohit Singh

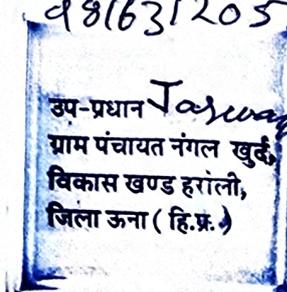
1	Name -	Village -	Mobile No
2	"	Delhasnjey	8628891226
3	Sachin	Nagal Kalam	9882656198
4	Pawan Kumar	Mangal	9882051704
5	Rajan	Mangal	9882329585
6	Sachin		8580902492
7	Sachin		9805505599
8	Balraj	Mangal	
9	Dinesh Kumar		8091710629
10	<del>Sachin</del>		73404-82300
11	Ashok Kumar		84738,78533
12	Sachin Kumar		7018182553
13	Sachin		
14	Pawan Kumar		98057-79654
15	Sachin		9318890662
16	Sachin		986845302
17	Sachin		
18	Biswinder Singh		
19	Balraj		
20	Mangal		980511160
21	Sachin		9916705040
22	Sachin		8091154745
23	Sachin		9816365259
24	Sachin		
25			

Name - Villagh 801

Mobile No

47

- 26  
27 Kunal Kumar Wangal Khurd 9816921632  
28 Mehraj Singh 988 22 36996  
29  
30 अश्वती दुवाल 9805283212  
पिलक राज 9805236570  
31 शशिपाल 83520 90532  
32 सोहन सिंह 62307 63975  
33 रमेश सिंह  
34 Sudarshan Kumar - 9599460795  
35 Nirmal 98164-87463  
36 Narinder 9882755505  
37 Sanjeet 9816529576  
38 Yashwantrao 6230410332  
39 Jyoti 9459464421  
40 सुभाष 4882135591  
41 Kushal Singh 9463509678  
42 Santeev Singh - 9872576864  
43 Nishu Singh 889 49 14355  
44 पलक राज 7807561277  
45 Jaspreet Singh 7018802532  
46 Saurabh Kumar 9816382160  
47 Sat Pal 9816312055  
48 Saurabh Kumar  
49 Pardeep Kumar  
50 Manoj Singh  
51 Ajay Kumar = 7807911491  
52 Tejendra Kumar  
Alka Datta - 82194-65819  
Anand Sharma - 70184 03155



12/1/2026

9805158564

28	Kushal Kumar	Wangsal Khurd	9816921632
29	Mehar Singh		9822236994
30	सश्वती कुमार		9805283212
31	पिलक राज		9805236570
32	शशिपाल		8352090532
33	सोहन सिंह		6230763975
34	रमेश सिंह		
35	Sudarshan Kumar		9599460795
36	Niraj		98164-87463
37	Narinder		9882755505
38	Sandeep		9816529570
39	पारिजात		6230410332
40	Jarwal		9459464421
41	सुभाष		9882135591
42	Kushal Singh		9463509678
43	Gandeev Singh		9872576864
44	Harish Chauri		8894914355
45	पिताजी अड्डा		7801561277
46	Judh Singh		7018802532
47	Sandeep Kumar		9816382160
48	Sat Pal		9816312055
49			
50			

उप-प्रधान Jarwal Singh  
 ग्राम पंचायत नंगल खुर्द,  
 विकास खण्ड हरांली,  
 जिला ऊना (हि.प्र.) 12/1/2026





*Polih Singh*